THE MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI): (a) Under Pradhan Mantri Gram Sadak Yojana (PMGSY), funds are allocated by the Ministry of Rural Development to the States and not district-wise. Rs. 2088 crore has been allocated to Bihar upto 2008-09 under the programme.

- (b) The Programme is implemented by the agencies of the State Governments. Hence primary responsibility to monitor the implementation of the scheme is with the State Government. The Ministry of Rural Development monitors the implementation of the Programme through:
- (i) Performance Review Meetings (PRC),
- (ii) Regional Review Meetings (RRC),
- (iii) Meetings of the Empowered Committee,
- (iv) Field visits of the Officers of Ministry of Rural Development and National Rural Roads Development Agency (NRRDA), and
- (v) Inspection by National Quality Monitors (NQMs).
 - (c) The following steps have been taken to ensure timely completion of projects under PMGSY:-
- i. The State Government has been advised to set up dedicated Project Implementation Units (PIUs) for the implementation of the programme.
- ii. 5 Nominated Executing Agencies (NBAs) namely M/s IRCON International Limited, M/s National Buildings Construction Corporation Limited, M/s National Projects Construction Corporation Limited, M/s National Hydro-electric Power Corporation Limited and Central Public Works Department have also been engaged for the implementation of the programme in Bihar.
- iii. Contracting capacity has been further augmented by rationalizing the standard bidding document.
- iv. In order to reduce the delay and enhance transparency in bidding process, the State Government has been advised to take recourse to e-tendering.
- v. Performance incentive for timely completion of projects has been introduced under which contractors delivering projects within schedule are accorded higher weightage in qualification assessment in future contracts.
- vi. State Government and NBAs have been advised to enforce levy of liquidated damages, wherever required, for better contract management.

Complaints regarding NREGS

†*66.DR. PRABHA THAKUR:

SHRI KAMAL AKHTAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether complaints regarding National Rural Employment Guarantee Scheme (NREGS) have been received by Government from various States;
- (b) if so, the number and nature of complaints received so far from various States, Statewise; and
 - (c) the details of measures adopted by Government to redress these complaints?

THE MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI): (a) and (b) Yes, Sir. Since inception of NREGA, a total of 1010 complaints relating to irregularities in the implementation of NREGA have been received in the Ministry of Rural Development. The State wise details are given in the enclosed Statement (See below).

The complaints mainly relate to delayed payment of wages, instances of use of funds for nonpermissible activities, incorrect accounting of expenditure, use of machinery, non-issuance of job
cards and ineligible persons being provided employment under the Act.

- (c) The measures taken by the Ministry to redress the complaints are as under:
- (i) All complaints received in the Ministry are referred to the concerned State Government for taking appropriate action in accordance with the provisions of the Act. For investigation into complaints of serious nature, National Level Monitors (NLMs) are deputed by the Ministry to the concerned district/State and their reports are shared with the concerned State Government for taking corrective measures.
- (ii) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.
- (iii) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA.

Statement

State-wise details of complaints relating to NREGA received by the Government

SI.No.	State	No. of complaints received so far
1	2	3
1	Andhra Pradesh	12
2	Assam	24
3	Bihar	103

1	2	3
4	Chhattisgarh	28
5	Gujarat	10
6	Himachal Pradesh	11
7	Haryana	22
8	Jharkhand	67
9	Karnataka	4
10	Kerala	1
11	Madhya Pradesh	158
12	Maharashtra	14
13	Manipur	4
14	Nagaland	3
15	Orissa	27
16	Punjab	8
17	Rajasthan	138
18	Tamil Nadu	6
19	Tripura	2
20	Uttar Pradesh	337
21	Uttarakhand	7
22	West Bengal	24
	TOTAL	1010

Corruption in NREGS

*67. SHRIMATI SHOBHANA BHARTIA:

SHRI N. K SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether some State Governments have drawn the attention of the Central Government towards rampant corruption plaguing the National Rural Employment Guarantee Scheme (NREGS);
 - (b) if so, the details thereof;
- (c) whether the Central Government has any mechanism to check the rampant corruption plaguing the NREGS;
 - (d) if so, the details thereof;